SHRI N. JOTHI: No, there was a court proceeding. There was a stay order. (*Interruptions*) The are staying it. The DMK people are staying it.

SHRI P. CHIDAMBARAM: I am not saying whether that is right or wrong. I am simply saying, as a matter of fact, that Tamil Nadu Government has not come forward with a proposal before 31st March.

SHRI N. JOTHI: You are a lawyer. When there is a stay how can we do it? When there is a stay by the High Court how can we do it? We got it dismissed. Please appreciate that.

MR. DEPUTY CHAIRMAN: Whenever the Tamil Nadu Members get up ...(Interruptions)...

SHRI R. SHUNMUGASUNDARAM: There is also an element of demand for bribe in that.

MR. DEPUTY CHAIRMAN: This is controversial.

SHRIMATI S.G. INDIRA: Sir, this word 'bribe' is unparliamentary. He has spelt out.

SHRI N. JOTHI: This is wrong information. They are known for.* You are having a bad company. I warn you. You are having a bad company. They are going to stab you. I warn you ...(Interruptions)...

SHRI P. CHIDAMBARAM: You warn?

SHRI N. JOTHI: Yes, I warn you ...(Interruptions)... against your best friend.

SHRI P. CHIDAMBARAM: If he is my best friend you should allow me to complete my reply. The point is, whenever the Tamil Nadu Government completes the tender process and presents a proposal, money will be made available for the de-salination plant.

SHRI N. JOTHI: Let it not be a Tsunami.

MR. DEPUTY CHAIRMAN: Mr. Jothi, let him complete.

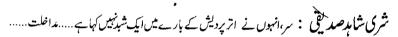
SHRI P. CHIDAMBARAM: If he opens the Tsunami subject, I am entitled to reply to that.

SHRI N. JOTHI: I know you have the importance. You can say, "I completed, "but the facts and figures should reach the public. What for are you here?

^{*}Expunged as ordered by the Chair.

developmental programmes, it is necessary to examine the programmes/ schemes being implemented and convert the financial outlays into physical outcomes with quaterly targets in respect of each. Keeping in view the importance of the matter, I..." --Prime Minister--" request you to carryout this exercise urgently and let me have a report by the 31st March, 2005, in respect of the developmental programme/schemes being implemented by your Ministry/department." So, by 31st March, I am confident, the hon. Prime Minister will have a complete Report on the outcomes of each department. I hope to compile these Reports and also hope, with the hon. Prime Minister's approval, to present it in a suitable manner to Parliament so that at the end of the year Parliament will be able to ask the Government, what have you delivered for the entire country?' I am confident that this Budget and this Government will deliver developmental outcomes as well as another year of high growth and I ask the support of the whole House...(Interruptions)...

†श्री शाहिद सिद्दिकी: सर, इन्होर्ने उत्तर प्रदेश के बारे में एक शब्द नहीं कहा है। (व्यवधान)....



श्री कमाल अख्तर: सर, मंत्री महोदय ने उत्तर प्रदेश के लिए कुछ भी नहीं कहा है। ...(व्यवधान)...

GOVERNMENT BILLS

THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 2005

AND

APPROPRIATION BILL, 2005

MR. DEPUTY CHAIRMAN: Now, you move the Appropriation (Vote on Account) Bill, 2005 and the Appropiration Bill, 2005.

THE FINANCE MINISTER (SHRI P. CHIDAMBARAM): Sir, I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2005-06, as passed by Lok Sabha, be taken into consideration."

[†]Transliteration of Urdu script.

Sir, I also beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2004-05, as passed by Lok Sabha, be taken into consideration."

The questions were proposed.

†श्री शाहिद सिद्दिकी (उत्तर प्रदेश): सर, उत्तर प्रदेश की बात नहीं की गई है। ...(व्यवधान)...

شرى شامد صد تقى : سر، از برديش كى بات نبيس كا فى ب ... بداخلت

श्री कमाल अख्तर (उत्तर प्रदेश): उत्तर प्रदेश के साथ यह व्यवहार ठीक नहीं है। यह माइनॉरिटीज का सवाल है।....(व्यवधान)....

†श्री शाहिद सिद्दिकी: सर, उत्तर प्रदेश के बारे में एक भी बात नहीं कही गई हैं। उत्तर प्रदेश का यह अपमान बरदाश्त नहीं किया जाएगा। हम वोटिंग में हिस्सा नहीं लेंगे, हम स्दन से बाहर जाते हैं। ...(व्यवधान)...

[तत्पश्चात् कुछ माननीव सदस्य सदन से उठकर चले]

MR. DUPUTY CHAIRMAN: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2005-06, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 4 and the Schedule were added to the Bill.

[†]Transliteration of Urdu script.

[18 March, 2005]

RAJYA SABHA

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. CHIDAMBARAM: Sir, I beg to move:

"That the Bill be returned."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: I shall now put the motion regarding the Appropiation Bill, 2005 to vote. The question is:

"That the Bill to authories payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2004-05, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up Clause-by-Clause consideration of the Bill.

Clauses 2,3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. CHIDAMBARAM: Sir, I beg to move:

"That the Bill be returned."

The question was put and the motion was adopted.

MESSAGES FROM LOK SABHA

- (i) The Goa Appropriation (Vote on Account) Bill, 2005.
- (ii) The Goa Appropriation Bill, 2005.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(l)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Goa Appropriation (Vote on Account) Bill, 2005, as passed by Lok Sabha at its sitting held on the 18th March, 2005.